
(2022) 11 SHI CK 0017
In the High Court Of Himachal Pradesh
Case No : Arbitration Case No. 140 Of 2022

Dheeraj Sharma	Vs	APPELLANT
Land Acquisition Officer-Cumcompetent Authority And Others		RESPONDENT

Date of Decision : 09-11-2022

Acts Referred:

Citation : (2022) 11 SHI CK 0017

Hon'ble Judges : Satyen Vaidya, J

Bench : Single Bench

Advocate : Sanket Sankhyan, Narender Thakur, Shreya Chauhan

Final Decision : Disposed Of

Judgement

Satyen Vaidya, J

1. By way of this application, a prayer has been made to extend the time for completion of arbitration proceedings pending before learned Divisional Commissioner, Mandi, in Case No. 158 of 2018, titled as Dheeraj Sharma vs. The Collector Land Acquisition (SLAU)-cum-Competent Authority & another.
2. It is submitted in the application that though the proceedings were started by learned Divisional Commissioner, Mandi, in the year 2016 and the evidence etc., was recorded but due to COVID pandemic conditions, the delay in further proceedings of the case was caused. As a result of aforesaid exigency, the docket of learned Divisional Commissioner, Mandi, is clogged with similar matters which are pending before such authority. On such grounds extension of time is sought.
3. The respondents though have filed reply, but there is no opposition to the prayer made in the application. The application is duly supported by an affidavit. The record of the proceedings held by Divisional Commissioner, Mandi, has also been placed on record. From perusal of the reasons stated in the application as also the record of the learned Divisional Commissioner, Mandi, I am satisfied that the delay in completion of proceedings is neither intentional nor willful, but is on

account of reasons which were beyond the control of the learned Arbitrator as also the parties concerned.

4. In view of this, the application is allowed. The time for completion of arbitration proceedings by learned Divisional Commissioner, Mandi, in Case No. 158 of 2018, titled Dheeraj Sharma vs. The Collector Land Acquisition (SLAU)-cum-Competent Authority & another is extended by six months to be reckoned from today. The petition is accordingly disposed of.